

In The Central Administrative Tribunal, Jaipur Bench, Jaipur

OA/EA/MP, No. 236 /1993 (OA. No. 93/93)

Suresh Chand Saini Versus V.O.D.

& Ors.

Date of Order

Orders

This is an M.P. (in OA No. 93/93 — in due course) — for IInd stay petition u/s 22 of A.T. Act, 1985. On scrutiny it has been found in order.

so (S) / 16/4

16/4

16/4/93

Mr. J.K. Kaushtik for petitioner.

Register & Put up in Court
for admission on 20/4/93 a/w OA.

Suresh
REGISTRAR
C.A.T., JAIPUR

20.4.93

Mr. J.K. Kaushtik - Counsel for petitioner
Mr. W.D. Sharma - Counsel for respondents.

Heard the learned Counsel for the parties. The learned Counsel for the applicant does not wish to press the M.P. The M.P. is dismissed as not pressed as the Counsel for the applicant wants to file a fresh O.A. being a separate cause of action.

Copy sent to the app.
Counsel & resp.
Counsel can
vide 3171 to 3172

Date 11-6-93

M. B. Mahajan
(B.B. Mahajan)
Member (A)

S. K. Mehta
(S.K. Mehta)
Vice Chairman